

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
MA No.2320/2000 IN
OA No.585/1998

New Delhi this the 7th day of March, 2001.

Hon'ble Shri V.K. Majotra, Member(A)
Hon'ble Shri Shankar Raju, Member(J)

Shri Raj Kumar Sharma
S/o Late Shri Ram Saroop
109, Kavita Colony,
Nangloi, Delhi-41.

(By Advocate: Shri K.C. Dubey proxy counsel of
Shri B.S. Charya) (21) ...Applicant.

Versus

1. Govt. of National Capital Territory of Delhi
5, Sham Nath Marg, Delhi-110009.
through its Chief Secretary.
2. The Deputy Commissioner
Office of Deputy Commissioner
Govt. of N.C.T. of Delhi
Tis Hazari Court Building, Delhi.

(By Advocate: Shri Rajinder Pandita)Respondents

O R D E R(Oral)

Shri V.K. Majotra, Member(A)

Shri Rajinder Pandita, appearing on behalf of the respondents has filed a copy of order dated 26.7.2000 whereby the disciplinary proceedings against the deceased applicant have been terminated and stand abated on account of ^{his} death on 9.12.1999. In view of the abatement of the disciplinary proceedings against the deceased applicant, respondents are directed to release the retiral benefits to the Legal Representatives of the deceased Government employees within a period of three months from the date of communicaton of these orders. The OA is accordingly disposed of. No costs.

S Raju
(Shanker Raju)
Member(J)

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V.K. Majotra
(V.K. Majotra)
Member(A)